1	2	3
15.	Tamil Nadu	8
16.	Uttar Pradesh	29
17.	West Bengal	3
18.	Punjab	1
19.	Uttarakhand	0
	Total	118

(c) and (d) There is a system of periodic reporting by the banks, apart from monitoring and review at the levels of Regional Office, Head office and Board of Supervision of NABARD. Guidelines have been issued to the banks for taking measures for prevention of frauds. During Statutory Inspections, cases of frauds are also looked into. A Central Fraud Monitoring Cell (CFMC) has been constituted at National Bank for Agriculture and Rural Development (NABARD), Head Office in Mumbai to monitor the cases of frauds above Rs. 10 Lakhs in Cooperative Banks and RRBs. Regional Offices of NABARD also monitor frauds on a quarterly basis.

Revision of overtime allowance rates

2398. SHRI DHARAM PAL SABHARWAL: Will the PRIME MINISTER be pleased to state:

- (a) whether it is a fact that overtime allowance rates for Central Government employees have not been revised since long;
 - (b) if so, the details thereof and the reasons therefor; and
 - (c) by when the rates are likely to be revised?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PAWAN KUMAR BANSAL): (a) to (c) The rate of overtime allowance to Central Government employees were fixed as per the order No. 15012/3/86-Estt (Allowances) dated 19.3.1991. Subsequently it was recommended by the Fifth Central Pay Commission to discontinue overtime allowance in the Central Government Offices. However as per the Order No. 21017/3/97-Estt. (Allowances) dated 21.11.1997 the Government decided to maintain the *status quo* with regard to payment of overtime allowance, subject to review of the matter to make the eligibility for overtime allowance more restrictive and commensurate with the interest of Government work. Accordingly, payment of overtime allowance is being done as per the existing order on the basis of notional pay admissible to the concerned Government employees in the pre-revised scales of pay/pay slabs as laid down in the existing orders.

Credit facilities for minorities

2399. SHRI SABIR ALI: SHRI AMIR ALAM KHAN:

Will the PRIME MINISTER be pleased to state:

- (a) whether credit facilities to minorities in the minority concentrated areas have been satisfactory;
 - (b) if so, the details thereof;
 - (c) if not, the reasons therefor; and
 - (d) the steps being taken to solve the problem?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PAWAN KUMAR BANSAL): (a) and (b) Yes Sir. As per data provided by Reserve Bank of India (RBI) on credit disbursement to Minority Communities in 121 Minority Concentrated Districts by Scheduled Commercial Banks, the number of accounts have increased from 14,15,094 in 2004 to 32,21,222 in 2008 and the amount disbursed has increased from Rs.3980 crore in 2004 to Rs.24006 crore in 2008.

- (c) Does not arise.
- (d) To ensure adequate credit flow to the Minority Communities, RBI has been issuing instructions/guidelines to Scheduled Commercial Banks from time to time. The latest Master Circular No.RPCD.SP.BC.No.6/09.10.01/2008-09 dated July 1, 2008 is available on RBI website at www.rbi.org.in. These instructions include, Inter-alia, the following:-
 - Creation of a special cell in each bank headed by a 'Nodal Officer';
 - The Lead Bank in each Minority Concentration District will have an officer exclusively to look after problems regarding credit flow to Minority Communities;
 - Minority Communities to receive a fair and equitable portion of the credit within the overall target of the priority sector;
 - Review of steps taken to facilitate the flow of credit to the Minority Communities and progress made, in District Consultative Committee and State Level Bankers Committee meetings;
 - Organizing Entrepreneur Development Programmes by lead banks in identified districts for members of Minority Communities;
 - Organizing sensitization workshops for bank officials;
 - Publicity of various antipoverty programmes and publicity through print and electronic media for creating awareness among Minority Communities.

Meeting of G-20

2400. SHRI KALRAJ MISHRA: Will the PRIME MINISTER be pleased to state:

- (a) whether the United States of America (USA) has moved a proposal for a G-20 meet, with India as a member of G-20 to discuss ways to deal with the fiscal crisis;
- (b) if so, the details of the proposal and issues of common concern proposal for the meet; and